

[Shrimati Jahanara Jaipal Singh]

of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (2) A copy of the Report of the National Institute of Foundry and Forge Technology, Ranchi for the years 1966-67 and 1967-68.

[Placed in Library. See No. LT-687/69.]

NOTIFICATION UNDER AIRCRAFT ACT

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): I beg to lay on the Table a copy of the Aircraft (Second Amendment) Rules 1969, published in Notification No. G. S. R. 544 in Gazette of India dated the 8th March, 1969, under section 14-A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library. See No. LT-688, 69.]

REVIEW BY GOVERNMENT ON WORKING OF THE SHIPPING CORPORATION OF INDIA LIMITED AND ANNUAL REPORT OF THE SHIPPING CORPORATION OF INDIA LIMITED, ETC.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHURAMAIAH): I beg to lay on the Table:-

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1967-68 (Hindi and English version).
- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-689/69.]

(2) Following statements showing the action taken by Government on various assurances, promises and undertakings given

by the Ministers during the various sessions of Lok Sabha shown against each :-

- (i) Statement No. I
Seventh Session, 1969 (Fourth Lok Sabha)
- (ii) Supplementary Statement No. II and III
Sixth Session, 1968 (Fourth Lok Sabha)
- (iii) Supplementary Statement No. IX and X
Fifth Session, 1968 (Fourth Lok Sabha)
- (iv) Supplementary Statement No. XVI
Fourth Session, 1968 (Fourth Lok Sabha)
- (v) Supplementary Statement No. XI
Third Session, 1967 (Fourth Lok Sabha)
- (vi) Supplementary Statement No. XVIII
Second Session, 1967 (Fourth Lok Sabha)
- (vii) Supplementary Statement No. XVI
First Session, 1967 (Fourth Lok Sabha)
- (viii) Supplementary Statement No. XVIII
Fourteenth Session, 1966 (Third Lok Sabha)
[Placed in Library. See No. LT-690/69.]

MARKET LOANS BY THE CENTRAL GOVERNMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table a copy of Notification No. F4 (1)-W&M 69 published in Gazette of India dated the 10th April, 1969 regarding Market Loans floated by the Central Government in 1969-70 (Hindi and English versions). [Placed in Library. See No. LT-691/69.]

SHRI S.M. BANERJEE (Kanpur): About item No. 7, Sir, I have sought your permission to raise a point. Many such assurances given by the ministers have not been fulfilled.

On 14th March, 1969, Shri Vidya Charan Shukla gave a solemn assurance in this House regarding the Government's lenient policy to be implemented in the case of employees who lost their jobs or suspended, etc. He said:

"Even temporary employees. It will be applicable to them. Although